

(A)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE COMMISSIONER (LABOUR)  
5, SHAM NATH MARG, DELHI-110054

F.No. Addl.LC (IT)/Misc/2012/Lab/2022/Part file/1828-1831

Dated:- 20.04.22

**ORDER**

1. Whereas, Ld. Presiding Officer, POLC-03, Rouse Avenue Court Complex, Sh. Raj Kumar vide letter dated 02.03.2022 has requested to transfer 129 cases (as per list annexed as Annexure- A) to the Court of Ld. Presiding Officer, POLC-04, Sh. Gorakh Nath Pandey, as jurisdiction of these cases vests in POLC-04;
2. And whereas, the request of Ld. Presiding Officer POLC-03, has been considered and the cases mentioned in para 1 above, may be transferred to POLC-04 as requested by the Ld. POLC-03;
3. Now, therefore, in exercise of powers conferred by section 33 B of Industrial Disputes Act, 1947(XIV of 1947) read with Government of India, Ministry of Labour Notification no. S-11011/2/75-DK(1A) dated 14<sup>th</sup> April 1975 and for the reasons stated above, the Industrial Disputes mentioned in para-1 is withdrawn from the POLC-03 presided over by Ld. Sh. Raj Kumar and the same are transferred to POLC-04, presided over by Sh. Gorakh Nath Pandey;
4. It is further directed that the transferee Industrial Tribunal shall proceed with the transferred proceeding from the stage at which they stood at the time of transfer.

This issues with the approval of Pr. Secretary (Labour).

(S.C. Yadav)  
Additional Labour Commissioner

**Copy to:**

1. Ld. Pr. officiating District & Sessions Judge, Rouse Avenue Court complex, New Delhi-110001
2. Ld. Sh. Raj Kumar, POLC-03, Rouse Avenue Court Complex, New Delhi.
3. Ld. Sh. Gorakh Nath Pandey, Presiding Officer Labour Court 04, Rouse Avenue Court, New Delhi- 110001.
4. PS to Commissioner (Labour), GNCTD.

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE  
(PC ACT)(CBI)ROUSE AVENUE COURT COMPLEX, NEW DELHI.**

No.F.3(4)/R.A.C.C/Labour Courts/2022 12461C to 12526C Dated,- 26/04/22

**Copy forwarded digitally for information to:-**

1. Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. Ld. Principal District & Sessions Judge (HQs), Tis Hazari Court, New Delhi.

**Copy forwarded digitally for information and necessary action to:-**

1. All the Ld. Presiding Officers/Labour Courts, Rouse Avenue Court Complex, New Delhi.
2. The Ld. Officer In-charge, Facilitation and Computer Branch, Rouse Avenue Court Complex, New Delhi.
3. The Ahlmads/Asstt. Ahlmads of the transferor/transferee Courts shall ensure that the lists of assigned cases be displayed outside the Court Rooms and public at large be notified and the files be sent to the transferee Court immediately so as to avoid any inconvenience to the lawyers and litigants. Ahlmads/Asstt. Ahlmads of the transferor Courts are also directed to provide the lists of assigned cases to the In-charge Computer Branch, Rouse Avenue Court Complex well in time and the In-charge, Computer Branch shall ensure that the same is uploaded on the website of Delhi District Court. Besides the above cases mentioned in the order, if there is any connected matter(s) left over the same be also sent to the transferee court along with the main case(s). Designated work shall not be transferred.
4. The P.S. to the Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act)(CBI), RACC, New Delhi.
5. The Website Committee (Hindi & English), THC with a request to upload the same on the website of the courts.
6. The Branch In-charge/Care Taker, Care Taking Branch, Rouse Avenue Court Complex, New Delhi.
7. In-charge R & I with the instructions to paste the same in the Bar Rooms, RACC, New Delhi.
8. The Hony. Secretary, Delhi High Court Bar Association, Tis Hazari/Rouse Avenue/ New Delhi/Shahdara/ Rohini/Dwarka Courts and Saket Courts Bar Associations, Delhi/ New Delhi.

(Geetanji Goel)  
Officer In-charge (Jud.)  
for Principal District & Sessions Judge  
(Officiating)  
Rouse Avenue Court Complex  
New Delhi.